

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.306
IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors

.... **APPLICANT/PETITIONER**

Vs.

GRJ Distributors and Developers Private Limited

....**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 09.12.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS

SHRI NARENDER KUMAR

BHOLA

MEMBER (JUDICIAL)

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Piyush Singh, Adv. Aditi Sinha

For the Respondent

:

ORDER

Counsel for the Applicant is present. Counsel for the Corporate Debtor is also present. Both the Counsels have made detailed arguments in favour of their contention with regard to the present Petition. We have also seen the relevant documents as placed along with Petition as well as the rejoinder. The Counsel for the Corporate Debtor is yet to complete his arguments in the matter. Accordingly, the matter is treated as part heard and let the same be posted for further hearing on 14.12.2021 for completion of arguments by the parties.

List the matter on 14.12.2021.

-s-d-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

-s-d-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

Mamta